

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

7. C.P.(IB)-612(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRICHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **12.07.2021**

NAME OF THE PARTIES: Bharati Airtel Limited

V/s

Compulink (India) Private Limited

SECTION 8 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Ms. Yasmeeen Mohd. Sabir, counsel appearing for the petitioner is present through virtual hearing. None appeared for the respondent.

Petitioner has not completed service of notice on the respondent. The counsel for the petitioner shall complete service of notice by 05.08.2021 and shall file service affidavit at least 2 days before the next date of hearing. Petitioner is directed to complete service through all modes.

List this matter on 05.08.2021

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)